

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 226 of 2020

IN THE MATTER OF:

Ekdant Welfare Society

....Appellant

Vs.

Alpine Realtech Pvt Ltd & Ors.

....Respondent

Present:

For Appellant: Mr. M.L Lahoty, Mr. Paban K. Sharma and Mr. Anchit Sripat, Advocates

For Respondent:

O R D E R

06.02.2020: Admittedly, the appeal has been preferred beyond 45 days i.e. the extended period (30 days prescribed for preferring the appeal plus 15 days for which the delay can be condoned), the appeal along with I.A. No. 601/2020 is dismissed on the ground of limitation.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

sa/nn